

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.324/05

Friday this the 13th day of May 2005

C O R A M :

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

N.Girija,
W/o.T.Prabhakaran,
Head Clerk (Establishment Section),
O/o the Deputy Chief Engineer/Construction,
Southern Railway, Ernakulam.
Residing at :- Mrudula Nivas, Thekkumbhagom,
Kannankulangara, Tripunithura,
Ernakulam District. ...Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Head Quarters Office,
Park Town P.O., Chennai – 3.
2. The Chief Administrative Officer,
Southern Railway, Construction,
Egmore, Chennai – 8.
3. The Chief Engineer, Metropolitan Railway,
Egmore, Chennai – 8.
4. The Deputy Chief Personnel Officer,
Southern Railway, Construction, Chennai – 8.
5. The Deputy Chief Engineer/Construction,
Southern Railway, Ernakulam Junction,
Ernakulam. ...Respondents

(By Advocate Mrs.Sumathi Dandapani)

This application having been heard on 13th May 2005 the
Tribunal on the same day delivered the following :-

ORDER**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

The applicant is presently working as a Head Clerk in the Establishment Section under the Deputy Chief Engineer/Construction, Ernakulam. She is aggrieved by her transfer along with the post to Quilon by Annexure A-1 order dated 29.4.2005. Counsel for the applicant submitted that Annexure A-2 representation of the applicant dated 5.5.2005 has not been considered and disposed of so far. The applicant has, therefore, filed this O.A seeking the following relief:-

1. Call for the records leading to the issue of Annexure A-1 and quash the same to the extent it relates to the applicant and direct the respondents to grant the consequential benefits thereof as if Annexure A-1 has not been issued.
2. When the matter came up for hearing Shri.T.C.Govindaswamy appeared for the applicant and Smt.Sumathi Dandapani appeared for the respondents. Counsel agree that the application may be disposed of permitting the applicant to make a detailed representation to the 2nd respondent and directing the 2nd respondent to consider and dispose of the same within a time frame.
3. In the light of what is stated above the application is disposed of permitting the applicant to make a detailed representation to the 2nd respondent within a period of ten days from the date of receipt of a copy of this order and directing the 2nd respondent that if such a

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representation is received the same shall be considered and disposed of within a period of two months from the date of receipt of a copy of the representation. This Court also directs that the operation of Annexure A-1 order as far as the applicant is concerned shall be kept in abeyance till an order on the representation is served on him. The O.A is disposed of accordingly. In the circumstances, no order as to costs.

(Dated the 13th day of May 2005)



**K.V.SACHIDANANDAN
JUDICIAL MEMBER**

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